

## PFRDA response to the Pre-bid Queries – Tender for providing Security Services at PFRDA

S.NO	REF. CLAUSE NO.	PAGE NO. OF THE TENDER DOCUMENT	CONTENT OF RFP REQUIRING CLARIFICATION	POINTS OF CLARIFICATION REQUIRED	PFRDA RESPONSE
1	Section III - point 3	6	Should be providing similar kind of services for three years during the latest last five financial years in Regulatory bodies, Large Educational /Research Institutions, Universities run by Central Government / State Government Departments, Public or Private Sector Companies / Undertakings, Autonomous Bodies.	The prospective bidder sought to clarify if there is any provision of giving priorities to the firms those who have particular service experience in Govt departments or else?	Point 3 of eligibility criteria, Section -III (page no. 6 of the RFP document) may be referred.
2	SECTION-III Eligibility Criteria and Documents to be submitted. Point No. 6	7	Certified extracts of the Bank Account containing transactions during last three years of the bidder.	The prospective bidders sought to clarify whether complete detailed bank statement of previous 3 years is required to be submitted.	i) Latest 3 months bank statement shall be submitted in hard copy. ii) Bank Certificate certifying that the bidder has a bank account for the last 3 years. Please refer Corrigendum dated 16 <sup>th</sup> March, 2021, issued by PFRDA.
3	SECTION IV – Instructions to Bidders. Point No. 6 (b)	10	Bid Security/Earnest Money Deposit (EMD)	The prospective bidders sought to clarify whether the firms registered under MSME for supplying Security Services are exempted from submitting the Earnest Money Deposit (EMD).	Yes, subject to enclosure of supporting documents in support of such exemptions, along with tender document.
4	Clause 12 of the RFP	12	Performance Security Deposit	The prospective bidder enclosed the Office Memorandum issued by Ministry of Finance pertaining to reduction of percentage of Performance Guarantee from	Please refer Corrigendum dated 16 <sup>th</sup> March, 2021, issued by PFRDA.

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				10%-5% to 3%, and further requested to implement the same.	
5	Section VII point no. 12	26	BIDDER DETAILS FORM	The prospective bidder sought to clarify if the exclusive income of company (of all services) is merged in one bank, is it needed to specify each category with the translations details?	Point no. 12 section VII (Page 26 of the RFP document) may be referred.
6	SECTION-VIII	30	PRICE BID	As per the prevailing rules PF is not mandatory above the wages of 15000 per month. Since current min wages are above 15000 is it necessary to quote PF. If not can the same be calculated at the base value of 15000.	The foot notes and notes 1 and 2 mentioned under the price bid format (page 30 of the RFP document) may be referred.
7	SECTION-VIII	30	PRICE BID	The prospective bidder sought to clarify if GST be calculated on total invoice value or min wages only.	The financial bid is to be considered as complete only after inclusion of applicable taxes. The foot notes mentioned under the price bid format (page 30 of the RFP document) may be referred.
8	SECTION-VIII	30	PRICE BID	The prospective bidder sought to clarify if there is any criteria for the service charge with lower and upper limit.	Agency's Administration/Service Charges cannot be "NIL" or "Zero or such that it has been kept deliberately low to secure the contract. The foot notes mentioned under the price bid format (page 30 of the RFP document) may be referred.

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9	SECTION VIII	30	PRICE BID	<p>1. The prospective bidder sought to clarify that Is there any provision of relieving charges for the guards?</p> <p>2. The prospective bidder also sought to confirm if any figure will be accepted in more than 2(two) decimal places.</p>	The notes 1 and 2 and other foot notes (page 30 of the RFP document) mentioned under the price bid format may be referred.
10	SECTION VIII	30	PRICE BID	The prospective bidder sought to clarify whether, the total amount will be multiplied with the total numbers of Persons or else.	The notes 1 and 2 and other foot notes (page 30 of the RFP document) mentioned under the price bid format may be referred.
11	SECTION VIII	30	PRICE BID	The prospective bidder sought to clarify if the Supervisor is to be considered in the category of Semi- Skilled or Skilled for the purpose of calculation of salaries.	The category of the Security Supervisor is to be considered as Skilled. The order dated 07 <sup>th</sup> December, 2020 issued by Labour Department of Govt. of NCT Delhi may be referred.
12	SECTION VIII	30	PRICE BID	The prospective bidders sought to define the number of days in a month, mentioned in the heading in table <b>“Rate per person per month”</b> .	Point number 2 under notes to financial bid (page 30 of the RFP document) may be referred.